

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
16-04-2024 AT 10:30 AM**

**CP (IB) No. 307/95/HDB/2022**

**AND**

**IA (IBC) 734/2024 in CP (IB) No. 307/95/HDB/2022**

u/s. 95 of IBC, 2016

**IN THE MATTER OF:**

Bank of Maharashtra

**...Petitioner**

**AND**

Smt. T Sarita Reddy (Gayatri Projects Limited)

**...Respondent**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 734/2024**

Learned Counsel Ms Aishwarya, for Financial Creditor present through Video Conference.

Learned Senior Counsel Mr Bikki Raveendra Babu, for the Personal Guarantor present through Video Conference.

Learned Counsel Mr Srinivas Gowda, for Resolution Professional present physically.

Mr Harish Kant Kaushik, Resolution Professional present through Video Conference.

Heard the Resolution Professional. Resolution Professional has explained the reasons for not filing the report and according to him he in fact filed his report on 23.01.2024 however there were certain office objections raised and for complying them he took time which resulted in delay. We find bonafides in the representation of the Resolution Professional and satisfied with the representation.

In the light of the submissions that the proceedings against very same Personal Guarantors are under way before the Bench-II, Hyderabad. For consideration, call on 07.05.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**